



सत्यमेव जयते

Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर रोड, नई दिल्ली

Email Office : dgft@nic.in , Phone Office : 011-23062777

(DES - III SECTION)**MINUTES OF THE NORMS COMMITTEE- III****MEETING No.** NC/3/MEET/May/202324/5**DATED:** 08/06/2023Please Note

- I. For information of exporters, Norms Committee - III handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 29, 30 .Communications in respect of cases/pertaining to NC- III may be sent to email address: nc3.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/3/MEET/May/202324/5 dated 08/06/2023 of Norms Committee - III for the year 2023-24 was held on 08/06/2023 under the Chairmanship of Rajiv Soni ,Joint DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	T SONGZALIAN, Deputy DGFT	DGFT(HQ)
2	UTTAM SARKAR, Assistant Section Officer	DGFT(HQ)
3	NAND Lal, Technical Consultant	DPIIT
4	SHAISH KUMAR, Technical Consultant	DGFT
5	Nand Lal, Technical Consultant	DGFT

Case Details and Decision(s):

Case No.	1 / NC/3/MEET/May/202324/5																
Case Status	Case Approved																
Party Name	CLARIANT INDIA LIMITED																
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 5 and 08/06/2023																
HQ File Number	HQRNORM APPLY 00032203AM22																
RA File Number	03AA04009823 AM22																
Licence No and Date	0311003530/04/05/2021																
Norms Committee Decision:																	
The Committee considered the case as per agenda and taking cue from the earlier decision for same export product/import product in meeting No.NC/3/MEET/May/202324/4 dated 26/05/2023 against advance authorization No.0311021129 dated 03/02/2023 , it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-																	
<table><tr><th>Export Product</th><th>Qty.</th><th>Sl. No.</th><th>Import Items</th><th>Qty.</th></tr><tr><td rowspan="3">Octopirox Plus</td><td rowspan="3">1 kg.</td><td>1</td><td>Dimethyl Acrylic Acid Ester</td><td>0.84 kg.</td></tr><tr><td>2</td><td>Hydroxyl Amine Hydrochloride</td><td>0.73 kg.</td></tr><tr><td>3</td><td>Isononyl Acid Chloride</td><td>1.30 kg.</td></tr></table>		Export Product	Qty.	Sl. No.	Import Items	Qty.	Octopirox Plus	1 kg.	1	Dimethyl Acrylic Acid Ester	0.84 kg.	2	Hydroxyl Amine Hydrochloride	0.73 kg.	3	Isononyl Acid Chloride	1.30 kg.
Export Product	Qty.	Sl. No.	Import Items	Qty.													
Octopirox Plus	1 kg.	1	Dimethyl Acrylic Acid Ester	0.84 kg.													
		2	Hydroxyl Amine Hydrochloride	0.73 kg.													
		3	Isononyl Acid Chloride	1.30 kg.													
RA concerned may take further necessary action as per above decision of NC.																	

Case No.	2 / NC/3/MEET/May/202324/5
Case Status	Case Approved
Party Name	BEST VALUE CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 5 and 08/06/2023
HQ File Number	HQRNORM APPLY 00109428AM22
RA File Number	34AA04002141 AM22
Licence No and Date	3411000701/08/06/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and taking cue from the earlier decision for same export product/import product in meeting No. 10/82-ALC4/2018 dated 16/10/2018 against advance authorization	

No.3410042225 dated 01/06/2016, it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-

Export Product	Qty.	Sl. No.	Import Items	Qty.
VERDYL ISOBUTYRATE ((3a,4,5,6,7a-hexahydro-4,7-methano-1H-inden-5-yl isobutyrate))	1 kg.	1	Dicyclopentadiene	0.705 kg.
		2	Isobutyric Acid	0.493 kg.

RA concerned may take further necessary action as per above decision of NC.

Case No.	3 / NC/3/MEET/May/202324/5
Case Status	Case Deferred
Party Name	DIAMINES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 5 and 08/06/2023
HQ File Number	HQRNORM APPLY 00145203AM22
RA File Number	34AA04005573 AM22
Licence No and Date	3411000885/22/07/2021
Norms Committee Decision:	
Deferred for comments of Technical Experts. We may call sample of shipping bills and bill of entry of the export products along with statement of Input-output as per export documents of the said authorization.	

Case No.	4 / NC/3/MEET/May/202324/5
Case Status	Case Approved
Party Name	FINE ORGANIC INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 5 and 08/06/2023
HQ File Number	HQRNORM APPLY 00153334AM22
RA File Number	03AA04058605 AM22
Licence No and Date	0311005851/03/08/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-	

Export Product	Qty.	Sl. No.	Import Items	Qty.
CALCIUM STEARYL LACTYLATE	1 kg.	1	LACTIC ACID	0.328 kg.
		2	STEARIC ACID	0.6415 kg.

RA concerned may take further necessary action as per above decision of NC

Case No.	5 / NC/3/MEET/May/202324/5			
Case Status	Case Approved			
Party Name	SI GROUP - INDIA PRIVATE LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 5 and 08/06/2023			
HQ File Number	HQRNORM APPLY 00170117AM22			
RA File Number	03AA04063156 AM22			
Licence No and Date	0311006435/25/08/2021			
Norms Committee Decision:				
The Committee considered the case as per agenda and it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-				

Case No.	6 / NC/3/MEET/May/202324/5			
Case Status	Case Approved			
Party Name	BEST VALUE CHEM PRIVATE LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 5 and 08/06/2023			
HQ File Number	HQRNORM APPLY 00181671AM22			
RA File Number	34AA04006805 AM22			
Licence No and Date	3411001099/10/09/2021			

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-

Export Product	Qty.	Sl. No.	Import Items	Qty.
Dimetol ((2,6-Dimethylheptan-2-ol))	1 kg.	1	6 Methyl 2 heptanone	0.9758 kg.
		2	Acetic acid	Indigenously source.

RA concerned may take further necessary action as per above decision of NC.

Case No.	7 / NC/3/MEET/May/202324/5
Case Status	Case Deferred
Party Name	DIAMINES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 5 and 08/06/2023
HQ File Number	HQRNORM APPLY 00184161AM22
RA File Number	34AA04007354 AM22
Licence No and Date	3411001111/15/09/2021

Norms Committee Decision:

Deferred for comments of Technical Experts. We may call sample of shipping bills and bill of entry of the export products along with statement of Input-output as per export documents of the said authorization.

Case No.	8 / NC/3/MEET/May/202324/5
Case Status	Case Deferred
Party Name	BEST VALUE CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 5 and 08/06/2023
HQ File Number	HQRNORM APPLY 00195372AM22
RA File Number	34AA04006808 AM22
Licence No and Date	3411001180/27/09/2021

Norms Committee Decision:

The committee considered the request of firm for review/fixation of ad-hoc norms and it was decided to call for following information/documents from the firm: -

1. Chemistry giving molecular height of both reactant and product with yield.
2. Calculation for the requirement of inputs for the manufacture of export item, giving justification for low yield, if any.
3. Stoichiometric balance between import & export on molar basis.
4. We may call sample of shipping bills and bill of entry of the export products along with statement of Input-output as per export documents of the said authorization.

Case No.	9 / NC/3/MEET/May/202324/5
Case Status	Case Deferred
Party Name	AARTI INDUSTRIES LTD
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 5 and 08/06/2023
HQ File Number	HQRNORM APPLY 00246187AM22
RA File Number	03AA04078980 AM22
Licence No and Date	0311008372/09/11/2021
Norms Committee Decision:	
Deferred for comments of Technical Experts. We may call sample of shipping bills and bill of entry of the export products along with statement of Input-output as per export documents of the said authorization.	

Case No.	10 / NC/3/MEET/May/202324/5
Case Status	Case Deferred
Party Name	ASHISH LIFE SCIENCE PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 5 and 08/06/2023
HQ File Number	HQRNORM APPLY 00255868AM22
RA File Number	03AA040112749 AM22
Licence No and Date	0311008637/17/11/2021
Norms Committee Decision:	
Deferred for comments of Technical Experts. We may call sample of shipping bills and bill of entry of the export products along with statement of Input-output as per export documents of the said authorization.	

Case No.	11 / NC/3/MEET/May/202324/5
Case Status	Case Deferred
Party Name	SARACA LABORATORIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 5 and 08/06/2023
HQ File Number	HQRNORM APPLY 00256800AM22
RA File Number	09AA04017459 AM22
Licence No and Date	0911001876/18/11/2021

Norms Committee Decision:

: Deferred for comments of Technical Experts. We may call sample of shipping bills and bill of entry of the export products along with statement of Input-output as per export documents of the said authorization.

Case No.	12 / NC/3/MEET/May/202324/5
Case Status	Case Deferred
Party Name	ARKRAY HEALTHCARE PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 5 and 08/06/2023
HQ File Number	HQRNORM APPLY 00257390AM22
RA File Number	52AA04018127 AM22
Licence No and Date	5211001587/18/11/2021

Norms Committee Decision:

Deferred for comments of Technical Experts. We may call sample of shipping bills and bill of entry of the export products along with statement of Input-output as per export documents of the said authorization.

Case No.	13 / NC/3/MEET/May/202324/5
Case Status	Case Deferred
Party Name	YASHO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 5 and 08/06/2023
HQ File Number	HQRNORM APPLY 00272724AM22
RA File Number	03AA040127775 AM22
Licence No and Date	0311009114/02/12/2021

Norms Committee Decision:

Deferred for comments of Technical Experts. We may call sample of shipping bills and bill of entry of the export products along with statement of Input-output as per export documents of the said authorization.

Case No.	14 / NC/3/MEET/May/202324/5
Case Status	Case Deferred
Party Name	ASHISH LIFE SCIENCE PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 5 and 08/06/2023
HQ File Number	HQRNORM APPLY 00276162AM22
RA File Number	03AA040123869 AM22
Licence No and Date	0311009212/06/12/2021

Norms Committee Decision:

Deferred for comments of Technical Experts. We may call sample of shipping bills and bill of entry of the export products along with statement of Input-output as per export documents of the said authorization.

Case No.	15 / NC/3/MEET/May/202324/5
Case Status	Case Deferred
Party Name	VINEET LABORATORIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 5 and 08/06/2023
HQ File Number	HQRNORM APPLY 00283907AM22
RA File Number	09AX04000009 AM22
Licence No and Date	0911002042/13/12/2021
Norms Committee Decision:	
Deferred for comments of Technical Experts. We may call sample of shipping bills and bill of entry of the export products along with statement of Input-output as per export documents of the said authorization.	

Case No.	16 / NC/3/MEET/May/202324/5
Case Status	Case Deferred
Party Name	BEST VALUE CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 5 and 08/06/2023
HQ File Number	HQRNORM APPLY 00289566AM22
RA File Number	34AX04000036 AM22
Licence No and Date	3411001553/17/12/2021
Norms Committee Decision:	
The committee considered the request of firm for review/fixation of ad-hoc norms and it was decided to call for following information/documents from the firm: -	
1. Chemistry giving molecular height of both reactant and product with yield. 2. Calculation for the requirement of inputs for the manufacture of export item, giving justification for low yield, if any. 3. Stoichiometric balance between import & export on molar basis. 4. We may call sample of shipping bills and bill of entry of the export products along with statement of Input-output as per export documents of the said authorization.	

Case No.	17 / NC/3/MEET/May/202324/5
Case Status	Case Deferred
Party Name	BEST VALUE CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 5 and 08/06/2023
HQ File Number	HQRNORM APPLY 00289569AM22
RA File Number	34AX04000035 AM22
Licence No and Date	3411001554/17/12/2021
Norms Committee Decision:	

The committee considered the request of firm for review/fixation of ad-hoc norms and it was decided to call for following information/documents from the firm: -

1. **Chemistry giving molecular height of both reactant and product with yield.**
2. **Calculation for the requirement of inputs for the manufacture of export item, giving justification for low yield, if any.**
3. **Stoichiometric balance between import & export on molar basis.**
4. **We may call sample of shipping bills and bill of entry of the export products along with statement of Input-output as per export documents of the said authorization.**

Case No.	18 / NC/3/MEET/May/202324/5
Case Status	Case Deferred
Party Name	ANANTA MEDICARE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 5 and 08/06/2023
HQ File Number	HQRNORM APPLY 00293142AM22
RA File Number	05AX04000189 AM22
Licence No and Date	0511007079/21/12/2021
Norms Committee Decision:	
Deferred for comments of Technical Experts. We may call sample of shipping bills and bill of entry of the export products along with statement of Input-output as per export documents of the said authorization.	

Case No.	19 / NC/3/MEET/May/202324/5
Case Status	Case Deferred
Party Name	GLOBAL CALCIUM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 5 and 08/06/2023
HQ File Number	HQRNORM APPLY 00299344AM22
RA File Number	07AA04038998 AM22
Licence No and Date	0711002737/28/12/2021
Norms Committee Decision:	
The committee considered the request of firm for review/fixation of ad-hoc norms and it was decided to call for following information/documents from the firm:- 1. Complete chemical reactions with molecular and structural formula and molecular weights along with stage wise percentage yields on molar basis. 2. Complete justification of wastage of raw materials for the manufacturing of export product. 3. We may call sample of shipping bills and bill of entry of the export products along with statement of Input-output as per export documents of the said authorization.	

Case No.	20 / NC/3/MEET/May/202324/5
Case Status	Case Deferred
Party Name	ALEMBIC PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 5 and 08/06/2023
HQ File Number	HQRNORM APPLY 00299896AM22
RA File Number	34AX04000090 AM22
Licence No and Date	3411001598/28/12/2021
Norms Committee Decision:	
Deferred for comments of Technical Experts. We may call sample of shipping bills and bill of entry of the export products along with statement of Input-output as per export documents of the said authorization.	

Case No.	21 / NC/3/MEET/May/202324/5																
Case Status	Case Approved																
Party Name	CLARIANT INDIA LIMITED																
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 5 and 08/06/2023																
HQ File Number	HQRNORM APPLY 00302256AM22																
RA File Number	03AX04000499 AM22																
Licence No and Date	0311009919/30/12/2021																
Norms Committee Decision:																	
The Committee considered the case as per agenda and taking cue from the earlier decision for same export product/import product in meeting No.NC/3/MEET/May/202324/4 dated 26/05/2023 against advance authorization No.0311021129 dated 03/02/2023 , it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-																	
<table><tr><th>Export Product</th><th>Qty.</th><th>Sl. No.</th><th>Import Items</th><th>Qty.</th></tr><tr><td rowspan="3">Octopirox Plus</td><td rowspan="3">1 kg.</td><td>1</td><td>Dimethyl Acrylic Acid Ester</td><td>0.84 kg.</td></tr><tr><td>2</td><td>Hydroxyl Amine Hydrochloride</td><td>0.73 kg.</td></tr><tr><td>3</td><td>Isononyl Acid Chloride</td><td>1.30 kg.</td></tr></table>		Export Product	Qty.	Sl. No.	Import Items	Qty.	Octopirox Plus	1 kg.	1	Dimethyl Acrylic Acid Ester	0.84 kg.	2	Hydroxyl Amine Hydrochloride	0.73 kg.	3	Isononyl Acid Chloride	1.30 kg.
Export Product	Qty.	Sl. No.	Import Items	Qty.													
Octopirox Plus	1 kg.	1	Dimethyl Acrylic Acid Ester	0.84 kg.													
		2	Hydroxyl Amine Hydrochloride	0.73 kg.													
		3	Isononyl Acid Chloride	1.30 kg.													
RA concerned may take further necessary action as per above decision of NC.																	

Case No.	22 / NC/3/MEET/May/202324/5
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Case Status	Case Approved										
Party Name	TADIMETY AROMATICS PRIVATE LIMITED										
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 5 and 08/06/2023										
HQ File Number	HQRNORM APPLY 00303552AM22										
RA File Number	07AX04000082 AM22										
Licence No and Date	0711002772/31/12/2021										
Norms Committee Decision:											
The Committee considered the case as per agenda and taking cue from the earlier decision for same export product/import product in meeting No. NC/3/MEET/May/202324/4 dated 26/05/2023 against advance authorization No. 0711006331 dated 01/02/2023 , it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-											
<table><tr><td>Export Product</td><td>Qty.</td><td>Sl. No.</td><td>Import Items</td><td>Qty.</td></tr><tr><td>Phenoxy Ethyl Iso Butyrate</td><td>1 kg.</td><td>1</td><td>Iso Butyric Acid</td><td>0.498 kg.</td></tr></table>		Export Product	Qty.	Sl. No.	Import Items	Qty.	Phenoxy Ethyl Iso Butyrate	1 kg.	1	Iso Butyric Acid	0.498 kg.
Export Product	Qty.	Sl. No.	Import Items	Qty.							
Phenoxy Ethyl Iso Butyrate	1 kg.	1	Iso Butyric Acid	0.498 kg.							
RA concerned may take further necessary action as per above decision of NC.											

Case No.	23 / NC/3/MEET/May/202324/5
Case Status	Case Deferred
Party Name	ZYDUS LIFESCIENCES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 5 and 08/06/2023
HQ File Number	HQRNORM APPLY 00317040AM22
RA File Number	08AX04000199 AM22
Licence No and Date	0811003776/13/01/2022
Norms Committee Decision: Deferred for comments of Technical Experts. We may call sample of shipping bills and bill of entry of the export products along with statement of Input-output as per export documents of the said authorization.	

Case No.	24 / NC/3/MEET/May/202324/5
Case Status	Case Deferred
Party Name	AUORE LIFE SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 5 and 08/06/2023
HQ File Number	HQRNORM APPLY 00345828AM22
RA File Number	09AX04000205 AM22

Licence No and Date	0911002465/07/02/2022
Norms Committee Decision: Deferred for comments of Technical Experts. We may call sample of shipping bills and bill of entry of the export products along with statement of Input-output as per export documents of the said authorization.	

Case No.	25 / NC/3/MEET/May/202324/5
Case Status	Case Deferred
Party Name	MEGHMANI NOVOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 5 and 08/06/2023
HQ File Number	HQRNORM APPLY 00357589AM22
RA File Number	08AX04000262 AM22
Licence No and Date	0811004084/16/02/2022
Norms Committee Decision: The committee considered the request of firm for review/fixation of ad-hoc norms and it was decided to call for following information/documents from the firm:- 1. Commercial Value of Zinc Chloride 40% obtained as a By-Product. 2. We may call sample of shipping bills and bill of entry of the export products along with statement of Input-output as per export documents of the said authorization.	

Case No.	26 / NC/3/MEET/May/202324/5
Case Status	Case Deferred
Party Name	MAKCUR LABORATORIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 5 and 08/06/2023
HQ File Number	HQRNORM APPLY 00359728AM22
RA File Number	08AX04000474 AM22
Licence No and Date	0811004112/18/02/2022
Norms Committee Decision: Deferred for comments of Technical Experts. We may call sample of shipping bills and bill of entry of the export products along with statement of Input-output as per export documents of the said authorization.	

Case No.	27 / NC/3/MEET/May/202324/5
Case Status	Case Deferred
Party Name	AARTI INDUSTRIES LTD
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 5 and 08/06/2023
HQ File Number	HQRNORM APPLY 00386427AM22
RA File Number	03AX04001504 AM22
Licence No and Date	0311012791/14/03/2022

Date	
Norms Committee Decision:	
Deferred for comments of Technical Experts. We may call sample of shipping bills and bill of entry of the export products along with statement of Input-output as per export documents of the said authorization.	

Case No.	28 / NC/3/MEET/May/202324/5
Case Status	Case Deferred
Party Name	AETHER INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 5 and 08/06/2023
HQ File Number	HQRNORM APPLY 00386506AM22
RA File Number	52AX04000090 AM22
Licence No and Date	5211002165/14/03/2022
Norms Committee Decision:	
Deferred for comments of Technical Experts. We may call sample of shipping bills and bill of entry of the export products along with statement of Input-output as per export documents of the said authorization.	

Case No.	29 / NC/3/MEET/May/202324/5
Case Status	Case Deferred
Party Name	ENVEE DRUGS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 5 and 08/06/2023
HQ File Number	HQRNORM APPLY 00000202AM23
RA File Number	34AX04000001 AM23
Licence No and Date	3411002110/12/04/2022
Norms Committee Decision:	
Deferred for comments of Technical Experts. We may call sample of shipping bills and bill of entry of the export products along with statement of Input-output as per export documents of the said authorization.	

Case No.	30 / NC/3/MEET/May/202324/5
Case Status	Case Deferred
Party Name	ARENE LIFE SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 5 and 08/06/2023
HQ File Number	HQRNORM APPLY 00000197AM23
RA File Number	09AX04000016 AM23
Licence No and Date	0911002850/12/04/2022
Norms Committee Decision:	
Deferred for comments of Technical Experts. We may call sample of shipping bills and bill of entry of the	

export products along with statement of Input-output as per export documents of the said authorization.

Case No.	31 / NC/3/MEET/May/202324/5
Case Status	Case Approved
Party Name	MITHILA RASAYAN PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 5 and 08/06/2023
HQ File Number	HQRNORM APPLY 00000290AM23
RA File Number	03AX04000086 AM23
Licence No and Date	0311013960/19/04/2022

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-

Export Product	Qty.	Sl. No.	Import Items	Qty.
Zinc Diacrylate Modified (WESTBOND 63) (ACRYLIC ACID AND ITS SALT)	1 kg.	1	ACRYLIC ACID	0.6949 kg.

RA concerned may take further necessary action as per above decision of NC

Case No.	32 / NC/3/MEET/May/202324/5
Case Status	Case Deferred
Party Name	RAVOO'S LABORATORIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 5 and 08/06/2023
HQ File Number	HQRNORM APPLY 00000343AM23
RA File Number	09AX04000225 AM22
Licence No and Date	0911002468/20/04/2022

Norms Committee Decision:

Deferred for comments of Technical Experts. We may call sample of shipping bills and bill of entry of the export products along with statement of Input-output as per export documents of the said authorization.

Case No.	33 / NC/3/MEET/May/202324/5
Case Status	Case Deferred
Party Name	UNITED BIOCEUTICALS PRIVATE LIMITED

Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 5 and 08/06/2023
HQ File Number	HQRNORM APPLY 00000479AM23
RA File Number	05AX04000238 AM23
Licence No and Date	0511012150/28/04/2022
Norms Committee Decision:	
Deferred for comments of Technical Experts. We may call sample of shipping bills and bill of entry of the export products along with statement of Input-output as per export documents of the said authorization.	

Case No.	34 / NC/3/MEET/May/202324/5
Case Status	Case Deferred
Party Name	HARMAN FINOCHEM LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 5 and 08/06/2023
HQ File Number	HQRNORM APPLY 00000485AM23
RA File Number	03AX04000399 AM23
Licence No and Date	0311014263/29/04/2022
Norms Committee Decision:	
Deferred for comments of Technical Experts. We may call sample of shipping bills and bill of entry of the export products along with statement of Input-output as per export documents of the said authorization.	

Case No.	35 / NC/3/MEET/May/202324/5			
Case Status	Case Approved			
Party Name	TADIMETY AROMATICS PRIVATE LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 5 and 08/06/2023			
HQ File Number	HQRNORM APPLY 00000601AM23			
RA File Number	07AX04000602 AM22			
Licence No and Date	0711003913/05/05/2022			
Norms Committee Decision:				
The Committee considered the case as per agenda and taking cue from the earlier decision for same export product/import product in meeting No. NC/3/MEET/May/202324/4 dated 26/05/2023 against advance authorization No. 0711006331 dated 01/02/2023 , it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-				

RA concerned may take further necessary action as per above decision of NC.

Case No.	36 / NC/3/MEET/May/202324/5
Case Status	Case Deferred
Party Name	R.L.FINE CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 5 and 08/06/2023
HQ File Number	HQRNORM APPLY 00000634AM23
RA File Number	07AX04000114 AM23
Licence No and Date	0711003926/06/05/2022
Norms Committee Decision:	
Deferred for comments of Technical Experts. We may call sample of shipping bills and bill of entry of the export products along with statement of Input-output as per export documents of the said authorization.	

Case No.	37 / NC/3/MEET/May/202324/5																
Case Status	Case Approved																
Party Name	AMI ORGANICS LIMITED																
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 5 and 08/06/2023																
HQ File Number	HQRNORM APPLY 00000716AM23																
RA File Number	52AX04000029 AM23																
Licence No and Date	5211002458/11/05/2022																
Norms Committee Decision:																	
The Committee considered the case as per agenda and it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-																	
<table><tr><td>Export Product</td><td>Qty.</td><td>Sl. No.</td><td>Import Items</td><td>Qty.</td></tr><tr><td rowspan="2">ETHYL 5-HYDROXY-1,2-DIMETHYL-1H-INDOLE-3-CARBOXYLATE.</td><td rowspan="2">1 kg.</td><td>1</td><td>Ethyl Aceto Acetate</td><td>0.744 kg.</td></tr><tr><td>2</td><td>Para Benzoquinone</td><td>0.617 kg.</td></tr></table>					Export Product	Qty.	Sl. No.	Import Items	Qty.	ETHYL 5-HYDROXY-1,2-DIMETHYL-1H-INDOLE-3-CARBOXYLATE.	1 kg.	1	Ethyl Aceto Acetate	0.744 kg.	2	Para Benzoquinone	0.617 kg.
Export Product	Qty.	Sl. No.	Import Items	Qty.													
ETHYL 5-HYDROXY-1,2-DIMETHYL-1H-INDOLE-3-CARBOXYLATE.	1 kg.	1	Ethyl Aceto Acetate	0.744 kg.													
		2	Para Benzoquinone	0.617 kg.													
RA concerned may take further necessary action as per above decision of NC.																	

Case No.	38 / NC/3/MEET/May/202324/5
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Case Status	Case Deferred
Party Name	ANUH PHARMA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 5 and 08/06/2023
HQ File Number	HQRNORM APPLY 00000796AM23
RA File Number	03AX04000377 AM23
Licence No and Date	0311014743/17/05/2022
Norms Committee Decision:	
Deferred for comments of Technical Experts. We may call sample of shipping bills and bill of entry of the export products along with statement of Input-output as per export documents of the said authorization.	

Case No.	39 / NC/3/MEET/May/202324/5
Case Status	Case Deferred
Party Name	DEEPAK NOVOCHEM TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 5 and 08/06/2023
HQ File Number	HQRNORM APPLY 00000815AM23
RA File Number	31AX04000039 AM23
Licence No and Date	3111001366/17/05/2022
Norms Committee Decision:	
The committee considered the request of firm for review/fixation of ad-hoc norms and it was decided to call for following information/documents from the firm:-	
I. Name of import item no.4 of catalyst. II. Production/consumption data for the raw material indicating both catalyst for last three years duly certify by GST/CA. III. We may call sample of shipping bills and bill of entry of the export products along with statement of Input-output as per export documents of the said authorization.	

Case No.	40 / NC/3/MEET/May/202324/5
Case Status	Case Deferred
Party Name	VISION DRUGS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 5 and 08/06/2023
HQ File Number	HQRNORM APPLY 00000893AM23
RA File Number	09AX04000124 AM23
Licence No and Date	0911003032/20/05/2022
Norms Committee Decision:	
Deferred for comments of Technical Experts. We may call sample of shipping bills and bill of entry of the export products along with statement of Input-output as per export documents of the said authorization.	

Case No.	41 / NC/3/MEET/May/202324/5
Case Status	Case Approved
Party Name	MAYA BIOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 5 and 08/06/2023
HQ File Number	HQRNORM APPLY 00000937AM23
RA File Number	30AX04000065 AM23
Licence No and Date	3011002150/23/05/2022

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-

Export Product	Qty.	Sl. No.	Import Items	Qty.
Injection Urokinase(Injection Urokinase Each vial contains 500000 IU of Urokinase)	1000 Vials	1	Urokinase (purified)	1043.46 mg.
		2	Mannitol 0.5%	128.52 gm.
		3	Sodium Chloride (50 mg/vial)	128.52 gm.
		4	Sodium Hydroxide	3.06 gm.

RA concerned may take further necessary action as per above decision of NC.

Case No.	42 / NC/3/MEET/May/202324/5
Case Status	Case Approved
Party Name	ETERNIS FINE CHEMICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 5 and 08/06/2023
HQ File Number	HQRNORM APPLY 00001065AM23
RA File Number	03AX04000506 AM23
Licence No and Date	0311015097/30/05/2022

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as

per details given below or as applied by the firm, whichever is less:-

Export Product	Qty.	Sl. No.	Import Items	Qty.
TRIACETIN	1 kg.	1	ISOBUTYL ACETATE	Indigenously source.
		2	REFINED GLYCERINE (GLYCEROL)	0.444 kg.
		3	ACETIC ACID	Indigenously source.
		4	ACETIC ANHYDRIDE	Indigenously source.
		5	MARLON AS 3	Indigenously source.

RA concerned may take further necessary action as per above decision of NC.

Case No.	43 / NC/3/MEET/May/202324/5
Case Status	Case Deferred
Party Name	AMOLI ORGANICS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 5 and 08/06/2023
HQ File Number	HQRNORM APPLY 00001063AM23
RA File Number	03AX04000468 AM23
Licence No and Date	0311015094/30/05/2022
Norms Committee Decision:	
Deferred for comments of Technical Experts. We may call sample of shipping bills and bill of entry of the export products along with statement of Input-output as per export documents of the said authorization.	

Case No.	44 / NC/3/MEET/May/202324/5
Case Status	Case Deferred
Party Name	ZENFOLD SUSTAINABLE TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 5 and 08/06/2023
HQ File Number	HQRNORM APPLY 00001090AM23
RA File Number	09AX04000132 AM23
Licence No and	0911003083/31/05/2022

Date	
Norms Committee Decision: The committee considered the request of firm for review/fixation of ad-hoc norms and it was decided to call for following information/documents from the firm:- 1. Percentage yield of chemistry and reaction at different stages. 2. Stoichiometric balance on molar basis 3. We may call sample of shipping bills and bill of entry of the export products along with statement of Input-output as per export documents of the said authorization.	

Case No.	45 / NC/3/MEET/May/202324/5
Case Status	Case Approved
Party Name	MITHILA RASAYAN PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 5 and 08/06/2023
HQ File Number	HQRNORM APPLY 00001167AM23
RA File Number	03AX04001036 AM23
Licence No and Date	0311015222/03/06/2022

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-

Export Product	Qty.	Sl. No.	Import Items	Qty.
ZINC DIACRYLATE MODIFIED (WESTBOND 63) (ACRYLIC ACID AND ITS SALT))	1 kg.	1	ACRYLIC ACID	0.695 kg.

RA concerned may take further necessary action as per above decision of NC.

Case No.	46 / NC/3/MEET/May/202324/5
Case Status	Case Deferred
Party Name	RUMIT LIFE CARE
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 5 and 08/06/2023
HQ File Number	HQRNORM APPLY 00001312AM23
RA File Number	03AX04001057 AM23

Licence No and Date	0311015409/10/06/2022
Norms Committee Decision:	
Deferred for comments of Technical Experts. We may call sample of shipping bills and bill of entry of the export products along with statement of Input-output as per export documents of the said authorization.	

Case No.	47 / NC/3/MEET/May/202324/5
Case Status	Case Deferred
Party Name	AROHEMA INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 5 and 08/06/2023
HQ File Number	HQRNORM APPLY 00001332AM23
RA File Number	26AX04000018 AM23
Licence No and Date	2611000615/13/06/2022
Norms Committee Decision:	
Deferred for comments of Technical Experts. We may call sample of shipping bills and bill of entry of the export products along with statement of Input-output as per export documents of the said authorization.	

Case No.	48 / NC/3/MEET/May/202324/5										
Case Status	Case Approved										
Party Name	MEGHMANI FINECHEM LIMITED										
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 5 and 08/06/2023										
HQ File Number	HQRNORM APPLY 00001341AM23										
RA File Number	34AX04000162 AM23										
Licence No and Date	3411002378/13/06/2022										
Norms Committee Decision:											
The Committee considered the case as per agenda and taking cue from the earlier decision for same export product/import product in meeting No. NC/3/MEET/Mar/202223/24 dated 13/04/2023 against advance authorization No. 3411001842 dated 23/02/2022 , it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-											
<table><tr><td>Export Product</td><td>Qty.</td><td>Sl. No.</td><td>Import Items</td><td>Qty.</td></tr><tr><td>EPICHLOROHYDRIN (1-Chloro-2,3-epoxypropane)</td><td>1 kg</td><td>1</td><td>REFINED GLYCERINE 99.5 PERCENT</td><td>1.0206 kg.</td></tr></table>		Export Product	Qty.	Sl. No.	Import Items	Qty.	EPICHLOROHYDRIN (1-Chloro-2,3-epoxypropane)	1 kg	1	REFINED GLYCERINE 99.5 PERCENT	1.0206 kg.
Export Product	Qty.	Sl. No.	Import Items	Qty.							
EPICHLOROHYDRIN (1-Chloro-2,3-epoxypropane)	1 kg	1	REFINED GLYCERINE 99.5 PERCENT	1.0206 kg.							

RA concerned may take further necessary action as per above decision of NC.

Case No.	49 / NC/3/MEET/May/202324/5
Case Status	Case Deferred
Party Name	JUBILANT INGREVIA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 5 and 08/06/2023
HQ File Number	HQRNORM APPLY 00001347AM23
RA File Number	05AX04000669 AM23
Licence No and Date	0511013173/13/06/2022

Norms Committee Decision:

The committee considered the request of firm for review/fixation of ad-hoc norms and it was decided to call for following information/documents from the firm:-

1. **Chemistry indicating molecular weight of reactant & Products with calculation of requirement of inputs and yield.**
2. **Commercial value of by product indicating yield of reaction.**
3. **We may call sample of shipping bills and bill of entry of the export products along with statement of Input-output as per export documents of the said authorization.**

Case No.	50 / NC/3/MEET/May/202324/5
Case Status	Case Approved
Party Name	JUBILANT INGREVIA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 5 and 08/06/2023
HQ File Number	HQRNORM APPLY 00001773AM23
RA File Number	05AX04000689 AM23
Licence No and Date	0511013507/30/06/2022

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from the earlier decision for same export product/import product in meeting **No.NC/3/MEET/Jan/202323/18 dated 23/01/2023** against advance authorization **No. 0511014526 dated 29/08/2022**, it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-

Export Product	Qty.	Sl. No.	Import Items	Qty.
Choline Chloride 60% Aqueous	1 kg.	1	Ethylene Oxide	0.197 kg.

		2	Trimethyl Amine	0.261 kg.
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RA concerned may take further necessary action as per above decision of NC.

Case No.	51 / NC/3/MEET/May/202324/5
Case Status	Case Deferred
Party Name	SAGA LIFESCIENCES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 5 and 08/06/2023
HQ File Number	HQRNORM APPLY 00001849AM23
RA File Number	08AX04000569 AM23
Licence No and Date	0811005433/05/07/2022
Norms Committee Decision:	
Deferred for comments of Technical Experts. We may call sample of shipping bills and bill of entry of the export products along with statement of Input-output as per export documents of the said authorization.	

Case No.	52 / NC/3/MEET/May/202324/5
Case Status	Case Deferred
Party Name	SHREE GANESH REMEDIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 5 and 08/06/2023
HQ File Number	HQRNORM APPLY 00001895AM23
RA File Number	34AX04000273 AM23
Licence No and Date	3411002508/07/07/2022
Norms Committee Decision:	
The committee considered the request of firm for review/fixation of ad-hoc norms and it was decided to call for following information/documents from the firm:-	
i. Step wise manufacturing process. ii. Complete chemical reactions with molecular and structural formula and molecular weights along with stage wise percentage yields on molar basis. iii. Complete technical details as per Annexure to Appendix 4E for chemical products. iv. Stoichiometric balance between import and export on molar basis. v. Details of indigenous input with quantity. vi. We may call sample of shipping bills and bill of entry of the export products along with statement of Input-output as per export documents of the said authorization	

Case No.	53 / NC/3/MEET/May/202324/5
Case Status	Case Approved

Party Name	VASISTA LIFE SCIENCES PRIVATE LIMITED																			
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 5 and 08/06/2023																			
HQ File Number	HQRNORM APPLY 00001902AM23																			
RA File Number	09AX04000327 AM23																			
Licence No and Date	0911003295/07/07/2022																			
Norms Committee Decision:																				
The Committee considered the case as per agenda and it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-																				
<table><tr><td>Export Product</td><td>Qty.</td><td>Sl. No.</td><td>Import Items</td><td>Qty.</td></tr><tr><td rowspan="3">n-Butyl Lithium 15% hexane</td><td rowspan="3">1 kg.</td><td>1</td><td>Lithium Metal</td><td>0.0337 kg.</td></tr><tr><td>2</td><td>n- Hexane</td><td>0.85 kg.</td></tr><tr><td>3</td><td>n-Butyl Chloride</td><td>0.227 kg.</td></tr></table>					Export Product	Qty.	Sl. No.	Import Items	Qty.	n-Butyl Lithium 15% hexane	1 kg.	1	Lithium Metal	0.0337 kg.	2	n- Hexane	0.85 kg.	3	n-Butyl Chloride	0.227 kg.
Export Product	Qty.	Sl. No.	Import Items	Qty.																
n-Butyl Lithium 15% hexane	1 kg.	1	Lithium Metal	0.0337 kg.																
		2	n- Hexane	0.85 kg.																
		3	n-Butyl Chloride	0.227 kg.																
RA concerned may take further necessary action as per above decision of NC.																				

Case No.	54 / NC/3/MEET/May/202324/5
Case Status	Case Deferred
Party Name	AGIO PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 5 and 08/06/2023
HQ File Number	HQRNORM APPLY 00001974AM23
RA File Number	03AX04001994 AM23
Licence No and Date	0311016274/11/07/2022
Norms Committee Decision:	
Deferred for comments of Technical Experts. We may call sample of shipping bills and bill of entry of the export products along with statement of Input-output as per export documents of the said authorization.	

Case No.	55 / NC/3/MEET/May/202324/5			
Case Status	Case Deferred			
Party Name	LECILITE INGREDIENTS PRIVATE LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 5 and 08/06/2023			

HQ File Number	HQRNORM APPLY 00001997AM23
RA File Number	50AX04000028 AM23
Licence No and Date	5011000524/12/07/2022
Norms Committee Decision: The committee considered the request of firm for review/fixation of ad-hoc norms and it was decided to call for following information/documents from the firm:- 1. Commercial value of residual oil with certified invoices. 2. We may call sample of shipping bills and bill of entry of the export products along with statement of Input-output as per export documents of the said authorization.	

Case No.	56 / NC/3/MEET/May/202324/5
Case Status	Case Deferred
Party Name	BROOKS STERISCIENCE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 5 and 08/06/2023
HQ File Number	HQRNORM APPLY 00002001AM23
RA File Number	34AX04000225 AM23
Licence No and Date	3411002523/12/07/2022
Norms Committee Decision: Deferred for comments of Technical Experts. We may call sample of shipping bills and bill of entry of the export products along with statement of Input-output as per export documents of the said authorization.	

Case No.	57 / NC/3/MEET/May/202324/5													
Case Status	Case Approved													
Party Name	DEEPAK NITRITE LIMITED													
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 5 and 08/06/2023													
HQ File Number	HQRNORM APPLY 00002027AM23													
RA File Number	34AX04000357 AM23													
Licence No and Date	3411002528/13/07/2022													
Norms Committee Decision:														
The Committee considered the case as per agenda and it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-														
<table><tr><td>Export Product</td><td>Qty.</td><td>Sl. No.</td><td>Import Items</td><td>Qty.</td></tr><tr><td>ORTHO NITRO TOLUENE</td><td>1 kg.</td><td>1</td><td>NITRIC ACID 68 PERCENT</td><td>Indigenously source</td></tr></table>					Export Product	Qty.	Sl. No.	Import Items	Qty.	ORTHO NITRO TOLUENE	1 kg.	1	NITRIC ACID 68 PERCENT	Indigenously source
Export Product	Qty.	Sl. No.	Import Items	Qty.										
ORTHO NITRO TOLUENE	1 kg.	1	NITRIC ACID 68 PERCENT	Indigenously source										

		2	TOLUENE	0.661 kg.
		3	SULPHURIC ACID 98 PERCENT	Indigenously source
		4	SODA ASH	0.012 kg.

RA concerned may take further necessary action as per above decision of NC.

Case No.	58 / NC/3/MEET/May/202324/5
Case Status	Case Deferred
Party Name	BHARAT PARENTERALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 5 and 08/06/2023
HQ File Number	HQRNORM APPLY 00002066AM23
RA File Number	34AX04000345 AM23
Licence No and Date	3411002534/15/07/2022
Norms Committee Decision:	
Deferred for comments of Technical Experts. We may call sample of shipping bills and bill of entry of the export products along with statement of Input-output as per export documents of the said authorization.	

Case No.	59 / NC/3/MEET/May/202324/5
Case Status	Case Deferred
Party Name	ALTA LABORATORIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 5 and 08/06/2023
HQ File Number	HQRNORM APPLY 00002061AM23
RA File Number	03AX04002261 AM23
Licence No and Date	0311016368/15/07/2022
Norms Committee Decision:	
Deferred for comments of Technical Experts. We may call sample of shipping bills and bill of entry of the export products along with statement of Input-output as per export documents of the said authorization.	

Case No.	60 / NC/3/MEET/May/202324/5
Case Status	Case Deferred
Party Name	ALEOR DERMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 5 and 08/06/2023

HQ File Number	HQRNORM APPLY 00002067AM23
RA File Number	34AX04000361 AM23
Licence No and Date	3411002535/15/07/2022
Norms Committee Decision:	
Deferred for comments of Technical Experts. We may call sample of shipping bills and bill of entry of the export products along with statement of Input-output as per export documents of the said authorization.	

Case No.	61 / NC/3/MEET/May/202324/5
Case Status	Case Deferred
Party Name	ASTEC LIFESCIENCES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 5 and 08/06/2023
HQ File Number	HQRNORM APPLY 00002174AM23
RA File Number	03AX04002330 AM23
Licence No and Date	0311016485/21/07/2022
Norms Committee Decision:	
The committee considered the request of firm for review/fixation of ad-hoc norms and it was decided to call for following information/documents from the firm: - 1. Chemistry with indicating molecular weight of PDSH. 2. Stepwise yield of the reaction and justification for low yield, if any. 3. Production of export item vis-à-vis consumption of all the inputs for the last three years duly certify by CA. 4. End use of export item. 5. We may call sample of shipping bills and bill of entry of the export products along with statement of Input-output as per export documents of the said authorization.	

Case No.	62 / NC/3/MEET/May/202324/5
Case Status	Case Deferred
Party Name	STYRAX LIFE SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 5 and 08/06/2023
HQ File Number	HQRNORM APPLY 00002187AM23
RA File Number	09AX04000313 AM23
Licence No and Date	0911003379/21/07/2022
Norms Committee Decision:	
Deferred for comments of Technical Experts. We may call sample of shipping bills and bill of entry of the export products along with statement of Input-output as per export documents of the said authorization.	

Case No.	63 / NC/3/MEET/May/202324/5
Case Status	Case Deferred

Party Name	BELCHEM INDUSTRIES (INDIA) PVT LTD
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 5 and 08/06/2023
HQ File Number	HQRNORM APPLY 00002202AM23
RA File Number	03AX04002190 AM23
Licence No and Date	0311016511/22/07/2022
Norms Committee Decision:	
Deferred for comments of Technical Experts. We may call sample of shipping bills and bill of entry of the export products along with statement of Input-output as per export documents of the said authorization.	

Case No.	64 / NC/3/MEET/May/202324/5
Case Status	Case Deferred
Party Name	VASUDHA PHARMA CHEM LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 5 and 08/06/2023
HQ File Number	HQRNORM APPLY 00002239AM23
RA File Number	26AX04000026 AM23
Licence No and Date	2611000646/25/07/2022
Norms Committee Decision:	
Deferred for comments of Technical Experts. We may call sample of shipping bills and bill of entry of the export products along with statement of Input-output as per export documents of the said authorization.	

Case No.	65 / NC/3/MEET/May/202324/5			
Case Status	Case Approved			
Party Name	INDIA GLYCOLS LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 5 and 08/06/2023			
HQ File Number	HQRNORM APPLY 00002249AM23			
RA File Number	05AX04001135 AM23			
Licence No and Date	0511013942/25/07/2022			
Norms Committee Decision:				
The Committee considered the case as per agenda and taking cue from the earlier decision for same export product/import product in meeting No.NC/3/MEET/Sep/202223/8 dated 23/09/2022 against advance authorization No. 0511005996 dated 08/11/2021 , it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-				
Export Product	Qty.	Sl. No.	Import Items	Qty.

Mono Ethylene Glycol (MEG)	1 kg.	1	Denatured Ethyl Alcohol	1.123 kg.
		2	Silver Catalyst (Activity 17% to 18%)	0.000228 kg.
		3	Alumina Catalyst	0.000362 kg.

RA concerned may take further necessary action as per above decision of NC.

Case No.	66 / NC/3/MEET/May/202324/5
Case Status	Case Deferred
Party Name	SOHAN HEALTHCARE PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 5 and 08/06/2023
HQ File Number	HQRNORM APPLY 00002279AM23
RA File Number	31AX04000122 AM23
Licence No and Date	3111001586/26/07/2022
Norms Committee Decision:	
Deferred for comments of Technical Experts. We may call sample of shipping bills and bill of entry of the export products along with statement of Input-output as per export documents of the said authorization.	

Case No.	67 / NC/3/MEET/May/202324/5
Case Status	Case Deferred
Party Name	FDC LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 5 and 08/06/2023
HQ File Number	HQRNORM APPLY 00002269AM23
RA File Number	03AX04002211 AM23
Licence No and Date	0311016614/26/07/2022
Norms Committee Decision:	
Deferred for comments of Technical Experts. We may call sample of shipping bills and bill of entry of the export products along with statement of Input-output as per export documents of the said authorization.	

Case No.	68 / NC/3/MEET/May/202324/5
Case Status	Case Deferred
Party Name	ASMEE CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 5 and 08/06/2023

HQ File Number	HQRNORM APPLY 00002262AM23
RA File Number	03AX04002314 AM23
Licence No and Date	0311016599/26/07/2022
Norms Committee Decision: The committee considered the request of firm for review/fixation of ad-hoc norms and it was decided to call for following information/documents from the firm:- 1. Chemistry indicating molecular weight of both reactant and products with calculation giving yield with justification. 2. Commercial value of byproduct with evidence. 3. We may call sample of shipping bills and bill of entry of the export products along with statement of Input-output as per export documents of the said authorization.	

Case No.	69 / NC/3/MEET/May/202324/5
Case Status	Case Deferred
Party Name	SAINOR LABORATORIES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 5 and 08/06/2023
HQ File Number	HQRNORM APPLY 00002317AM23
RA File Number	09AX04000364 AM23
Licence No and Date	0911003412/28/07/2022
Norms Committee Decision: Deferred for comments of Technical Experts. We may call sample of shipping bills and bill of entry of the export products along with statement of Input-output as per export documents of the said authorization.	

Case No.	70 / NC/3/MEET/May/202324/5
Case Status	Case Deferred
Party Name	RA CHEM PHARMA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 5 and 08/06/2023
HQ File Number	HQRNORM APPLY 00002388AM23
RA File Number	09AX04000378 AM23
Licence No and Date	0911003424/01/08/2022
Norms Committee Decision: Deferred for comments of Technical Experts. We may call sample of shipping bills and bill of entry of the export products along with statement of Input-output as per export documents of the said authorization.	

Case No.	71 / NC/3/MEET/May/202324/5
Case Status	Case Deferred
Party Name	LEBEN LABORATORIES PRIVATE LIMITED

Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 5 and 08/06/2023
HQ File Number	HQRNORM APPLY 00002393AM23
RA File Number	03AX04002517 AM23
Licence No and Date	0311016775/01/08/2022
Norms Committee Decision:	
Deferred for comments of Technical Experts. We may call sample of shipping bills and bill of entry of the export products along with statement of Input-output as per export documents of the said authorization.	

Case No.	72 / NC/3/MEET/May/202324/5
Case Status	Case Deferred
Party Name	S.V.CHEM INTERMEDIATES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 5 and 08/06/2023
HQ File Number	HQRNORM APPLY 00002400AM23
RA File Number	04AX04000404 AM23
Licence No and Date	0411003747/02/08/2022
Norms Committee Decision:	
Deferred for comments of Technical Experts. We may call sample of shipping bills and bill of entry of the export products along with statement of Input-output as per export documents of the said authorization.	

Case No.	73 / NC/3/MEET/May/202324/5
Case Status	Case Deferred
Party Name	APTRA SYNTHESIS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 5 and 08/06/2023
HQ File Number	HQRNORM APPLY 00002435AM23
RA File Number	09AX04000268 AM23
Licence No and Date	0911003430/03/08/2022
Norms Committee Decision:	
The committee considered the request of firm for review/fixation of ad-hoc norms and it was decided to call for following information/documents from the firm: - 1. Application of THF in the process of manufacture export item clearly indicating where it is used in processed and reaction. 2. Reason for asking very high quantity of THF in processing export item. 3. If it is used as solvent, then to indicate its recovery process. 4. We may call sample of shipping bills and bill of entry of the export products along with statement of Input-output as per export documents of the said authorization.	

Case No.	74 / NC/3/MEET/May/202324/5
Case Status	Case Deferred
Party Name	NIFTY LABS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 5 and 08/06/2023
HQ File Number	HQRNORM APPLY 00002449AM23
RA File Number	09AX04000391 AM23
Licence No and Date	0911003436/03/08/2022
Norms Committee Decision:	
Deferred for comments of Technical Experts. We may call sample of shipping bills and bill of entry of the export products along with statement of Input-output as per export documents of the said authorization.	

Case No.	75 / NC/3/MEET/May/202324/5
Case Status	Case Deferred
Party Name	ASSOCIATED DYESTUFF PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 5 and 08/06/2023
HQ File Number	HQRNORM APPLY 00002465AM23
RA File Number	08AX04000717 AM23
Licence No and Date	0811005686/04/08/2022
Norms Committee Decision:	
Deferred for comments of Technical Experts. We may call sample of shipping bills and bill of entry of the export products along with statement of Input-output as per export documents of the said authorization.	

Case No.	76 / NC/3/MEET/May/202324/5
Case Status	Case Deferred
Party Name	ALPHAMED FORMULATIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 5 and 08/06/2023
HQ File Number	HQRNORM APPLY 00002477AM23
RA File Number	09AX04000348 AM23
Licence No and Date	0911003442/04/08/2022
Norms Committee Decision:	
Deferred for comments of Technical Experts. We may call sample of shipping bills and bill of entry of the export products along with statement of Input-output as per export documents of the said authorization.	

Case No.	77 / NC/3/MEET/May/202324/5
Case Status	Case Approved
Party Name	OC SPECIALITIES PRIVATE LIMITED
Meeting Number	NC/ 3/ MEET/ May/ 202324/ 5 and 08/06/2023

and Date																	
HQ File Number	HQRNORM APPLY 00002517AM23																
RA File Number	03AX04002627 AM23																
Licence No and Date	0311017022/08/08/2022																
Norms Committee Decision:																	
The Committee considered the case as per agenda and it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-																	
<table><tr><td>Export Product</td><td>Qty.</td><td>Sl. No.</td><td>Import Items</td><td>Qty.</td></tr><tr><td rowspan="2">2, 6-Dimethoxy Benzoic acid</td><td rowspan="2">1 kg.</td><td>1</td><td>2,6-Dichloro Benzaldehyde</td><td>1.50 kg.</td></tr><tr><td>2</td><td>Hydroxylamine Hydrochloride</td><td>0.59 kg.</td></tr></table>					Export Product	Qty.	Sl. No.	Import Items	Qty.	2, 6-Dimethoxy Benzoic acid	1 kg.	1	2,6-Dichloro Benzaldehyde	1.50 kg.	2	Hydroxylamine Hydrochloride	0.59 kg.
Export Product	Qty.	Sl. No.	Import Items	Qty.													
2, 6-Dimethoxy Benzoic acid	1 kg.	1	2,6-Dichloro Benzaldehyde	1.50 kg.													
		2	Hydroxylamine Hydrochloride	0.59 kg.													
RA concerned may take further necessary action as per above decision of NC.																	

Case No.	78 / NC/3/MEET/May/202324/5
Case Status	Case Deferred
Party Name	PRACHEM LABORATORIES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 5 and 08/06/2023
HQ File Number	HQRNORM APPLY 00002520AM23
RA File Number	08AX04000754 AM23
Licence No and Date	0811005702/08/08/2022
Norms Committee Decision:	
Deferred for comments of Technical Experts. We may call sample of shipping bills and bill of entry of the export products along with statement of Input-output as per export documents of the said authorization.	

Case No.	79 / NC/3/MEET/May/202324/5
Case Status	Case Deferred
Party Name	VENUS REMEDIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 5 and 08/06/2023
HQ File Number	HQRNORM APPLY 00002566AM23
RA File Number	30AX04000206 AM23
Licence No and Date	3011002481/10/08/2022
Norms Committee Decision:	

Deferred for comments of Technical Experts. We may call sample of shipping bills and bill of entry of the export products along with statement of Input-output as per export documents of the said authorization.

Case No.	80 / NC/3/MEET/May/202324/5
Case Status	Case Deferred
Party Name	J B CHEMICALS AND PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 5 and 08/06/2023
HQ File Number	HQRNORM APPLY 00002571AM23
RA File Number	03AX04002399 AM23
Licence No and Date	0311017082/10/08/2022
Norms Committee Decision:	
Deferred for comments of Technical Experts. We may call sample of shipping bills and bill of entry of the export products along with statement of Input-output as per export documents of the said authorization.	

Case No.	81 / NC/3/MEET/May/202324/5
Case Status	Case Deferred
Party Name	AMNEAL INJECTABLES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 5 and 08/06/2023
HQ File Number	HQRNORM APPLY 00005769AM23
RA File Number	08AX04001660 AM23
Licence No and Date	0811007032/17/01/2023
Norms Committee Decision:	
Deferred for comments of Technical Experts. We may call sample of shipping bills and bill of entry of the export products along with statement of Input-output as per export documents of the said authorization.	

Case No.	82 / NC/3/MEET/May/202324/5
Case Status	Case Deferred
Party Name	SCOTT EDIL PHARMACIA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 5 and 08/06/2023
HQ File Number	HQRNORM APPLY 00006227AM23
RA File Number	30AX04000504 AM23
Licence No and Date	3011003137/10/02/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to refer the case to Deptt. of Bio-Technology for obtaining their comments.	

Case No.	83 / NC/3/MEET/May/202324/5										
Case Status	Case Approved										
Party Name	BIOLOGICAL E. LIMITED										
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 5 and 08/06/2023										
HQ File Number	HQRNORM APPLY 00006247AM23										
RA File Number	09AX04000956 AM23										
Licence No and Date	0911004445/10/02/2023										
Norms Committee Decision: The Committee considered the case as per agenda and taking cue from the earlier decision for same export product/import product in meeting No. NC/3/MEET/Nov/202223/12 dated 18/11/2022 against advance authorization No.0911002902 dated 26/04/2022, it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:- <table border="1"> <thead> <tr> <th>Export Product</th><th>Qty.</th><th>Sl. No.</th><th>Import Items</th><th>Qty.</th></tr> </thead> <tbody> <tr> <td>NOSCAPINE USP/BP/Ph.Eur/JP</td><td>1 kg.</td><td>1</td><td>NOSCAPINE CRUDE 95 PERCENT</td><td>1.15 kg.</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.		Export Product	Qty.	Sl. No.	Import Items	Qty.	NOSCAPINE USP/BP/Ph.Eur/JP	1 kg.	1	NOSCAPINE CRUDE 95 PERCENT	1.15 kg.
Export Product	Qty.	Sl. No.	Import Items	Qty.							
NOSCAPINE USP/BP/Ph.Eur/JP	1 kg.	1	NOSCAPINE CRUDE 95 PERCENT	1.15 kg.							

Case No.	84 / NC/3/MEET/May/202324/5					
Case Status	Case Approved					
Party Name	ARORA AROMATICS PRIVATE LIMITED					
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 5 and 08/06/2023					
HQ File Number	HQRNORM APPLY 00006249AM23					
RA File Number	05AX04003148 AM23					
Licence No and Date	0511017296/10/02/2023					
Norms Committee Decision: The Committee considered the case as per agenda and taking cue from the earlier decision for same export product/import product in meeting No. NC/3/MEET/May/202324/4 dated 26/05/2023 against advance authorization No. 0511018734 dated 10/05/2023, it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:- <table border="1"> <thead> <tr> <th>Export Product</th><th>Qty.</th><th>Sl. No.</th><th>Import Items</th><th>Qty.</th></tr> </thead> <tbody> </tbody> </table>		Export Product	Qty.	Sl. No.	Import Items	Qty.
Export Product	Qty.	Sl. No.	Import Items	Qty.		

MENTHOL	1 kg.	1	L MENTHOL	1.02 kg.
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RA concerned may take further necessary action as per above decision of NC.

Case No.	85 / NC/3/MEET/May/202324/5
Case Status	Case Approved
Party Name	CHEMPLAST SANMAR LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 5 and 08/06/2023
HQ File Number	HQRNORM APPLY 00006253AM23
RA File Number	04AX04000959 AM23
Licence No and Date	0411004881/11/02/2023

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from the earlier decision for same export product/import product in meeting No. **NC/3/MEET/Feb/202223/20 dated 24/02/2023** against advance authorization **No.0411003399 dated 31/05/2022**, it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-

Export Product	Qty.	Sl. No.	Import Items	Qty.
4-(2-Aminoethyl)-2-methoxyphenol [AE Phenol]	1 kg.	1	Vanillin [4- hydroxy-3-methoxy-benzaldehyde]	1.124 kg.
		2	Sodium Cyanide	0.416 kg.
		3	Methyl Tetr Butyl Ether	0.25 kg.
		4	Palladium Metal	0.000132 kg.

RA concerned may take further necessary action as per above decision of NC.

Case No.	86 / NC/3/MEET/May/202324/5
Case Status	Case Deferred
Party Name	RUBICON RESEARCH PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 5 and 08/06/2023

HQ File Number	HQRNORM APPLY 00006270AM23
RA File Number	03AX04005414 AM23
Licence No and Date	0311021376/13/02/2023
Norms Committee Decision:	
Deferred for comments of Technical Experts. We may call sample of shipping bills and bill of entry of the export products along with statement of Input-output as per export documents of the said authorization.	

Case No.	87 / NC/3/MEET/May/202324/5
Case Status	Case Approved
Party Name	TOPNOTCH CHEMICALS PVT LTD
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 5 and 08/06/2023
HQ File Number	HQRNORM APPLY 00006283AM23
RA File Number	03AX04005473 AM23
Licence No and Date	0311021389/13/02/2023

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from the earlier decision for same export product/import product in meeting **No.NC/3/MEET/Sep/202223/8** dated **23/09/2022** against advance authorization **No.0311005794** dated **02/08/2021**, it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-

Export Product	Qty.	Sl. No.	Import Items	Qty.
LUMEFANTRINE	1 kg.	1	9H FLUORENE	0.90 kg.
		2	Di N Butylamine	0.50 kg.
		3	Sodium Borohydride	0.060 kg.
		4	Para Chloro Benzaldehyde	0.3476 kg.
		5	Di Methyl Formamide	0.555 kg.

RA concerned may take further necessary action as per above decision of NC.

Case No.	88 / NC/3/MEET/May/202324/5
Case Status	Case Deferred

Party Name	SYNERGIA SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 5 and 08/06/2023
HQ File Number	HQRNORM APPLY 00006312AM23
RA File Number	03AX04005369 AM23
Licence No and Date	0311021429/14/02/2023
Norms Committee Decision: The committee considered the request of firm for review/fixation of ad-hoc norms and it was decided to call for following information/documents from the firm:- 1. As per reaction scheme either Alpha Picture is used or 2-Ethanol Pyridine what is the need of import both the item. 2. If starting from Alpha Picoline justification of low yield of 50.4% in step-1 of reaction. 3. We may call sample of shipping bills and bill of entry of the export products along with statement of Input-output as per export documents of the said authorization.	

Case No.	89 / NC/3/MEET/May/202324/5
Case Status	Case Deferred
Party Name	COPMED PHARMACEUTICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 5 and 08/06/2023
HQ File Number	HQRNORM APPLY 00006406AM23
RA File Number	05AX04003260 AM23
Licence No and Date	0511017390/17/02/2023
Norms Committee Decision: Deferred for comments of Technical Experts. We may call sample of shipping bills and bill of entry of the export products along with statement of Input-output as per export documents of the said authorization.	

Case No.	90 / NC/3/MEET/May/202324/5
Case Status	Case Deferred
Party Name	SALICYLATES & CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 5 and 08/06/2023
HQ File Number	HQRNORM APPLY 00006401AM23
RA File Number	09AX04001029 AM23
Licence No and Date	0911004487/17/02/2023
Norms Committee Decision: The committee considered the request of firm for review/fixation of ad-hoc norms and it was decided to call for following information/documents from the firm:-	

- i. Step wise manufacturing process.
- ii. Complete chemical reactions with molecular and structural formula and molecular weights along with stage wise percentage yields on molar basis.
- iii. Complete technical details as per Annexure to Appendix 4E for chemical products.
- iv. Stoichiometric balance between import and export on molar basis.
- v. Details of indigenous input with quantity.
- vi. We may call sample of shipping bills and bill of entry of the export products along with statement of Input-output as per export documents of the said authorization.

Case No.	91 / NC/3/MEET/May/202324/5
Case Status	Case Deferred
Party Name	PUNJAB CHEMICALS AND CROP PROTECTION LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 5 and 08/06/2023
HQ File Number	HQRNORM APPLY 00006398AM23
RA File Number	03AX04005601 AM23
Licence No and Date	0311021526/17/02/2023
Norms Committee Decision:	
Deferred for comments of Technical Experts. We may call sample of shipping bills and bill of entry of the export products along with statement of Input-output as per export documents of the said authorization.	

Case No.	92 / NC/3/MEET/May/202324/5
Case Status	Case Deferred
Party Name	ANDHRA ORGANICS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 5 and 08/06/2023
HQ File Number	HQRNORM APPLY 00006448AM23
RA File Number	09AX04001032 AM23
Licence No and Date	0911004503/20/02/2023
Norms Committee Decision:	
Deferred for comments of Technical Experts. We may call sample of shipping bills and bill of entry of the export products along with statement of Input-output as per export documents of the said authorization.	

Case No.	93 / NC/3/MEET/May/202324/5
Case Status	Case Approved
Party Name	PANACEA BIOTEC LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 5 and 08/06/2023
HQ File Number	HQRNORM APPLY 00006554AM23
RA File Number	05AX04003299 AM23
Licence No and Date	0511017485/23/02/2023

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from the earlier decision for same export product/import product in meeting **No. NC/3/MEET/May/202324/4 dated 26/05/2023** against advance authorization **No. 0511015742 dated 10/11/2022**, it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-

Export Product	Qty.	Sl. No.	Import Items	Qty.
Easyfive TT Vaccine DTwP-Hep B-Hib-Pentavalent Vaccine(Each vial of 0.5ml contains 1 dose) with Vaccine Vial Monitor	01 million Vials	1	DIPHTHERIA TOXOID BULK	13.33 Litre
		2	TETANUS TOXOID BULK	5.23 Litre
		3	PERTUSSIS BULK	86.46 Litre
		4	ALUMINIUM PHOSPHATE GEL	68.75 kg.
		5	RUBBER STOPPER	1010000 Numbers
		6	ELECTRONIC TEMPERATURE DATA LOGGER	1262.5 Numbers
		7	VVM DOT 14	1015000 Numbers
		8	AGS HB PURIFICATION MABS COLUMN	5.4 Litre
		9	TETANUS TOXOID FOR CONJUGATION	6.15 Litre

RA concerned may take further necessary action as per above decision of NC.

Case No.	94 / NC/3/MEET/May/202324/5
Case Status	Case Approved
Party Name	MEHK CHEMICALS PVT LTD
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 5 and 08/06/2023
HQ File Number	HQRNORM APPLY 00006544AM23
RA File Number	03AX04005784 AM23
Licence No and Date	0311021652/23/02/2023

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from the earlier decision for same export product/import product in meeting **No. NC/3/MEET/Sep/202223/8 dated 23/09/2023** against advance authorization **No.0311006197 dated 16/08/2021**, it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-

Export Product	Qty.	Sl. No.	Import Items	Qty.
FRUCTONE	1 kg.	1	ETHYL ACETOACETATE	0.830 kg.

RA concerned may take further necessary action as per above decision of NC.

Case No.	95 / NC/3/MEET/May/202324/5
Case Status	Case Deferred
Party Name	SAVA HEALTHCARE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 5 and 08/06/2023
HQ File Number	HQRNORM APPLY 00006536AM23
RA File Number	31AX04000353 AM23
Licence No and Date	3111002045/23/02/2023

Norms Committee Decision:

Deferred for comments of Technical Experts. We may call sample of shipping bills and bill of entry of the export products along with statement of Input-output as per export documents of the said authorization.

Case No.	96 / NC/3/MEET/May/202324/5
Case Status	Case Deferred
Party Name	SAURAV CHEMICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 5 and 08/06/2023
HQ File Number	HQRNORM APPLY 00006594AM23
RA File Number	30AX04000547 AM23
Licence No and Date	3011003202/24/02/2023

Norms Committee Decision:

Deferred for comments of Technical Experts. We may call sample of shipping bills and bill of entry of the export products along with statement of Input-output as per export documents of the said authorization.

Case No.	97 / NC/3/MEET/May/202324/5
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Case Status	Case Deferred
Party Name	NAVIN FLUORINE ADVANCED SCIENCES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 5 and 08/06/2023
HQ File Number	HQRNORM APPLY 00006684AM23
RA File Number	03AX04005808 AM23
Licence No and Date	0311021816/01/03/2023
Norms Committee Decision: The committee considered the request of firm for review/fixation of ad-hoc norms and it was decided to call for following information/documents from the firm:- 1. Stage wise yield of reaction 2. Justification for low over all yield of 44% 3. Production/Consumption data for last one year duly certified by GST. 4. We may call sample of shipping bills and bill of entry of the export products along with statement of Input-output as per export documents of the said authorization.	

Case No.	98 / NC/3/MEET/May/202324/5													
Case Status	Case Approved													
Party Name	CALYX CHEMICALS AND PHARMACEUTICALS LIMITED													
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 5 and 08/06/2023													
HQ File Number	HQRNORM APPLY 00006681AM23													
RA File Number	03AX04005655 AM23													
Licence No and Date	0311021809/01/03/2023													
Norms Committee Decision:														
The Committee considered the case as per agenda and taking cue from the earlier decision for same export product/import product in meeting No.NC/3/MEET/Mar/202223/22 dated 24/03/2023 against advance authorization No.0311019072 dated 08/11/2022, it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-														
<table><tr><td>Export Product</td><td>Qty.</td><td>Sl. No.</td><td>Import Items</td><td>Qty.</td></tr><tr><td>ARTEMETHER</td><td>1 kg.</td><td>1</td><td>ARTEMISININ</td><td>1.04 kg.</td></tr></table>					Export Product	Qty.	Sl. No.	Import Items	Qty.	ARTEMETHER	1 kg.	1	ARTEMISININ	1.04 kg.
Export Product	Qty.	Sl. No.	Import Items	Qty.										
ARTEMETHER	1 kg.	1	ARTEMISININ	1.04 kg.										
RA concerned may take further necessary action as per above decision of NC.														

Case No.	99 / NC/3/MEET/May/202324/5
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Case Status	Case Deferred
Party Name	MAHARASHTRA ALDEHYDES AND CHEMICALS LTD
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 5 and 08/06/2023
HQ File Number	HQRNORM APPLY 00006735AM23
RA File Number	03AX04004601 AM23
Licence No and Date	0311021876/03/03/2023
Norms Committee Decision: The committee considered the request of firm for review/fixation of ad-hoc norms and it was decided to call for following information/documents from the firm:- I. Clarify item of export since there is no product called TRIETHYL CITRIC. II. Step wise manufacturing process. III. Complete chemical reactions with molecular and structural formula and molecular weights along with stage wise percentage yields on molar basis. IV. Complete technical details as per Annexure to Appendix 4E for chemical products. V. Stoichiometric balance between import and export on molar basis. VI. Details of indigenous input with quantity. VII. We may call sample of shipping bills and bill of entry of the export products along with statement of Input-output as per export documents of the said authorization.	

Case No.	100 / NC/3/MEET/May/202324/5
Case Status	Case Deferred
Party Name	SIDDHARTH CARBOCHEM PRODUCTS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 5 and 08/06/2023
HQ File Number	HQRNORM APPLY 00006742AM23
RA File Number	03AX04005555 AM23
Licence No and Date	0311021882/03/03/2023
Norms Committee Decision: The committee considered the request of firm for review/fixation of ad-hoc norms and it was decided to call for following information/documents from the firm:- i. Step wise manufacturing process. ii. Complete chemical reactions with molecular and structural formula and molecular weights along with stage wise percentage yields on molar basis. iii. Complete technical details as per Annexure to Appendix 4E for chemical products. iv. Stoichiometric balance between import and export on molar basis. v. Details of indigenous input with quantity. vi. We may call sample of shipping bills and bill of entry of the export products along with statement of Input-output as per export documents of the said authorization.	

